

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 22/AM11
HELD ON 01.09.2010
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 22/87-NC-7/2010 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 01.09.2010 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri Shaish Kumar, Industrial Adviser, DIPP
- 3) Shri A.K. Aggarwal, Jt. Industrial Adviser, D/o C&PC

2. Committee confirmed Minutes of NC Meeting No. 21/AM11 held on 25.08.2010.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A – 96	SUJA SHOEI INDUSTRIES PVT. LTD.	HQ F. No. 01/87/050/00737/AM10/DES-VII	Status: Approved
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NC No.: 22/AM11 Dated: 01.09.2010	Adv. Lic. No. 0410103427 dated 27.03.2009	RLA F. No. 04/24/040/00304/AM09	
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Request: **Fixation of adhoc norms for the export product ‘Gasket Rubber Product’.**

Decision: With DIPP letter dated 01.09.2010, following adhoc norms are **approved:**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Gasket (Rubber Product)	25,40,000 No. (28,448 kg.)	1. Denka M 40 Synthetic Rubber (Chloroprene Rubber)	16088 kg
		2. Nipol N-32 Synthetic Rubber (Nitrile Rubber)	848 kg
		3. Sanceler 22 C Chemical (Accelerator)	86 kg

Case No. A – 97	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/050/00631/AM09/DES-VII	Status: Approved
NC No.: 22/AM11 Dated: 01.09.2010	Adv. Lic. No. 0310500828 dated 01.01.2009	RLA F. No. 03/94/040/00878/AM09	

Request: **Fixation of adhoc norms for the export product ‘Polycarbonate Compact / Corrugated Sheet’.**

Embossed &

Decision: With D/o C&PC OM No. 46011/18/2009-PC.II dated 16.07.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polycarbonate Compact/Embossed & Corrugated Sheets	1 kg	1. Polycarbonate Granules (Lexan)	0.9988 kg
		2. Colour Master Batch	0.0288 kg

ONLINE CASES

1	Case No.:3/15/87-ALC1/2009	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00108/AM10/	RLA File :07/24/040/00090/AM10/	Lic.No/Date:0710065596 26.06.2009	Defer Date:22.09.2010
	Decision: Reply received from the firm and sent to D/o C&PC on 10.08.2010 and again a copy of the same was also handed over to Technical Authority in the Meeting on 01.09.2010. Comments awaited.			

	Case No.:8/20/87-ALC1/2009	Party Name:HI-TECH ELASTOMERS LTD,	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Withdraw
	HQ File :01/87/050/00159/AM10/	RLA File :08/24/040/00254/AM08/	Lic.No/Date:0810082027 04.08.2009	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>		<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>	
1	40169400	61/0- FENDER TYPE HPF 1.0 M DIA x 1.5 M LONG WITH CHAIN NET TYPE HARNESSING RUBBER FENDER		20.000	Number	1043770.00	26660.79 US\$	
2	40169400	61/0- FENDER TYPE HPF 1.2 M DIA x 2.0 M LONG WITH CHAIN NET TYE HARNESSING RUBBER FENDER		5.000	Number	796592.00	20347.18 US\$	
3	40169400	61/0- FENDER TYPE HPF 1.5 M DIA x 3.0 M LONG WITH CHAIN NET TYPE HARNESSING RUBBER FENDER		15.000	Number	2791511.25	71302.97 US\$	
4	40169400	61/0- FENDER TYPE HPF 1.7 M DIA x 3.0 M LONG WITH CHAIN NET TYPE HARNESSING RUBBER FENDER		5.000	Number	960612.50	24536.72 US\$	
5	40169400	61/0- FENDER TYPE HPF 2.0 M DIA x 3.5 M LONG WITH CHAIN NET HARNESSING RUBBER FENDER		5.000	Number	1155904.00	29525.00 US\$	
6	40169400	61/0- FENDER TYPE HPF 2.5 M DIA x 4.0 M LONG WITH CHAIN NET TYPE HARNESSING RUBBER FENDER		10.000	Number	4301250.00	109865.90 US\$	
7	40169400	61/0- FENDER TYPE HPF 3.3 M DIA x 4.5 M LONG WITH CHAIN NET TYPE HARNESSING RUBBER FENDER		6.000	Number	4330154.40	110604.20 US\$	
8	40169400	61/0- FENDER TYPE HPF 3.3 M DIA x 6.5 M LONG WITH CHAIN NET TYPE HARNESSING RUBBER FENDER		5.000	Number	4617822.00	117952.00 US\$	
					Total	19,997,616.15	510,794.76	

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40023100	STYRENE BUTADIENE RUBBER (SBR RUBBER)	1254.880	K.G	1038516.00	26159.10 US\$	
						23461.53	

2	40020000	NATURAL RUBBER	1116.870	K.G	931422.83	751000.00 US\$	
3	28030090	CARBON	1856.110	K.G	645178.04	16251.34 US\$	
4	25030000	INSOLUBLE SULPHUR	92.550	K.G	76590.56	1929.25 US\$	
5	38121000	RUBBER CHEMICAL (ACCELATOR)	185.090	K.G	206794.49	5208.93 US\$	
6	38123000	RUBBER CHEMICAL (ANTI OXIDANT)	185.090	K.G	306362.22	7717.31 US\$	
7	56075000	NYLON CORD FABRIC	4410.670	K.G	4946625.00	124600.13 US\$	
8	74191010	CHAIN Condn.: _This licence issued under para 4.7 of 2004-09 H.B. for fixation of norms.	5107.000	K.G	4825040.00	121537.53 US\$	
				Total	12,976,529.14	326,865.12	

Decision: The firm vide letter dated 17.08.2010 have informed that they had already surrendered the licence to RLA, Ahmedabad with a request to close the case. Hence, case was **withdrawn**.

Case No.: 7/43/87-ALC1/2009	Party Name:DINMAN POLYPACKS PVT.LTD.,	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Rejected
HQ File :01/87/050/00318/AM10/	RLA File :02/24/040/00136/AM10/	Lic.No/Date:0210132090 01.10.2009	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	39232990	63/0- Printed PP Woven Sacks (BOPP Film laminated) (total in Sq.Mtr. : 1694509.00)	4236275.000	Number	11492812.50	235750.00 US\$
				Total	11,492,812.50	235,750.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39269080	PP Woven Fabric in Assorted sizes	1863960.000	Sq. meter	9993750.00	205000.00 US\$	
				Total	9,993,750.00	205,000.00	

Decision: The Committee discussed case in light of Deficiency letter issued by D/o C&PC vide D/L No. **46011/22/2006-PC.II** dated **15.03.2010** to firm, followed by repeated reminders from DGFT on **26.04.2010**, **16.07.2010** and **12.08.2010** giving **21 days** time to firm for submission of information. The Committee observed that the firm failed to furnish information despite repeated reminders. Hence, the Committee was unable to fix adhoc norms for want of information from firm and accordingly **rejected** the case. RLA will take further necessary action in this case.

Case No.:9/36/87-ALC1/2009	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Rejected
HQ File :01/87/050/00281/AM10/	RLA File :07/24/040/00312/AM10/	Lic.No/Date:0710068463 25.11.2009	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39269010	61/0- SMALL COLLER BELT PLASTIC MOULDED BELT 50,000-nos Firm shall account for sl.no.1 of the input item to the extent of 2090-kgs and sl.no.2 of the input item to the extent of 74-kgs in the resultant product	2300.000	K.G	1033099.00	14478.00 EURO
				Total	1,033,099.00	14,478.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39089020	ELASTOLLAN 1195 A 55U NYLON GRANULES	2200.000	K.G	737826.00	10340.00 EURO	
2	39089020	ELASTOLLAN KONZ V 2580 NYLON GRANUALS	75.000	K.G	123090.00	1725.00 EURO	
				Total	860,916.00	12,065.00	

Decision: The Committee discussed case in light of Deficiency letter issued by D/o C&PC vide D/L No. **46011/84/2009-PC.II** dated **16.02.2010** to firm, followed by repeated reminders from DGFT on **25.05.2010, 09.07.2010** and **16.08.2010** giving **15 days** time to firm for submission of information. The Committee observed that the firm failed to furnish information despite repeated reminders. Hence, the Committee was unable to fix adhoc norms for want of information from firm and accordingly **rejected** the case. RLA will take further necessary action in this case.

5	Case No.:13/48/87-ALC1/2009	Party Name:FISHFA RUBBERS PVT. LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00371/AM10/	RLA File :24/24/040/00013/AM10/	Lic.No/Date:2410026646 01.12.2009	Defer Date:29.09.2010
	Decision: Deficiency letter issued to firm on 03.08.2010 giving 30 days time for submission of information. Reply is still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 21 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

6	Case No.:9/48/87-ALC1/2009	Party Name:TTK LIG LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00367/AM10/	RLA File :04/24/040/00172/AM10/	Lic.No/Date:0410110416 29.12.2009	Defer Date:29.09.2010
	Decision: Deficiency letter issued to firm on 28.07.2010 giving 30 days time for submission of information. Reply is still			

awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 21 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

Case No.:26/8/87-ALC1/2010	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved
HQ File :01/87/050/00081/AM11/	RLA File :05/23/040/00155/AM10/	Lic.No/Date:0510258414 12.02.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39044000	63/0- PVDC COATED POLYESTER FILM	1500.000	M.T	211500000.00	4500000.00 US\$
				Total	211,500,000.00	4,500,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29173700	DMT	1495.500	M.T	59745225.00	1271175.00 US\$	
2	29094200	MEG	525.300	M.T	21726408.00	462264.00 US\$	
3	28258000	ANTIMONY TRIOXIDE	0.300	M.T	98023.20	2085.60 US\$	
4	29190000	TRIPHENYL PHOSPHATE	1.500	M.T	211500.00	4500.00 US\$	
5	34040000	MODIFIER	0.150	M.T	35250.00	750.00 US\$	
6	29152930	MANGNESE ACETATE	0.600	M.T	47686.20	1014.60 US\$	

7	28300000	SILICA	1.050	M.T	189010.50	4021.50 US\$	
8	32081030	PRIMER VARNISH	80.400	M.T	18542571.60	394522.80 US\$	
9	39044000	PVDC AQUEOUS DISPERSION	353.850	M.T	49227612.00	1047396.00 US\$	
10	34040000	COATING GEL (WAX)	2.100	M.T	908040.00	19320.00 US\$	
11	38151000	CATALYST PR 115	22.500	M.T	3912750.00	83250.00 US\$	
12	29141200	METHYL ETHYL KETONE	171.900	M.T	15633445.50	332626.50 US\$	
				Total	170,277,522.00	3,622,926.00	

Decision: With D/o C&PC OM No. 46011/37/2006-PC.II dated 01.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVDC Coated Polyester Film	1 MT	1. DMT	0.9970 kg
		2. MEG	0.3502 kg
		3. Antimony Trioxide	0.0002 kg
		4. Triphenyl Phosphate	0.0010 kg
		5. Modifier	0.0001 kg
		6. Magnese Acetate	0.0004 kg
		7. Silica	0.0007 kg
		8. Primer Varnish (Solid Content 27.5+/-1%)	0.0536 kg
		9. PVDC Aqueous Dispersion (Solid Content 51+/-1%)	0.2359 kg
		10. Coating Gel (Wax)	0.0014 kg
		11. Catalyst PR 115 (Solid Content 75+/-2%)	0.0150 kg
		12. Methyl Ethyl Ketone	0.1146 kg

Case No.: 15/6/87-ALC1/2010	Party Name:TTK LIG LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved
HQ File :01/87/050/00032/AM11/	RLA File :04/24/040/00267/AM10/	Lic.No/Date:0410111777 22.02.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40141010	62/0- 62/0- Rubber Condoms packed in Aluminium Foil using Benzocaine Condoms	75000.000	Gross	20100000.00	438386.00 US\$
				Total	20,100,000.00	438,386.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40011000	Latex (60% DRC) Chemical	26250.000	Litre	1090950.00	23336.00 US\$	
2	39100000	Silicon Fluid Lubricant	5700.000	K.G	557403.00	11923.00 US\$	
3	30031090	Benzocaine Retardante Cream Lubricant	1658.543	K.G	1033139.00	22099.00 US\$	
				Total	2,681,492.00	57,358.00	

Decision: With DIPP letter dated 01.09.2010 the Committee decided to **approve** the case as per SION No. A-1706 (only for the Import Item No. 1 and 2) as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Condoms packed in Aluminium Foil.	1 Gross	1. Latex (60% DRC)	0.350 Ltr
		2. Silicon Fluid	0.076 kg.

Note: Import Item No.3 (Benzocaine Retardante Cream Lubricant) given in 4.7 application may not be allowed since applicant firm have not furnished the production/consumption data for that item.

Case No.:29/8/87-ALC1/2010	Party Name:GOVIND RUBBER LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved
HQ File :01/87/050/00084/AM11/	RLA File :30/24/040/00027/AM10/	Lic.No/Date:3010065497 22.02.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	40115000	62/0- SPECIAL NYLON BICYCLE TYRES (COLOURED) Partially black and partially coloured containing 16.19% EPDM	600000.000	K.G	66478067.00	1356695.25 US\$
				Total	66,478,067.00	1,356,695.25

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40012100	NATURAL RUBBER	39000.000	K.G	5350800.00	109200.00 US\$	
2	40027000	SYNTHETIC RUBBER-EPDM	102000.000	K.G	11995200.00	244800.00 US\$	
3	40021900	SYNTHETIC RUBBER-SBR-1502	48000.000	K.G	4233600.00	86400.00 US\$	
4	40027001	SYNTHETIC RUBBER-PBR	48000.000	K.G	4704000.00	96000.00 US\$	
5	28230002	TITANIUM DIOXIDE	39600.000	K.G	4268880.00	87120.00 US\$	

6	38123001	RUBBER CHEMICAL-ANTIOXIDANTS	7200.000	K.G	1058400.00	21600.00 US\$	
7	38123000	RUBBER CHEMICAL-ACCELERATOR	7200.000	K.G	1234800.00	25200.00 US\$	
8	34303110	OTHER MISC. MATERIALS/CHEMICALS (Viz. Pigments, Microcrystalline wax, Paraffin Wax, Softners, Plasticizers, Sulphur, Activators, Coupling Agents, Fillers, Tackifiers/ Gum Rosin, Dip Chemicals excluding resorcinol, mould release agent)	48000.000	K.G	2116800.00	43200.00 US\$	
9	72179000	BEAD WIRE	60000.000	K.G	2940000.00	60000.00 US\$	
10	38249025	PRECIPITATED SILICA	21000.000	K.G	591675.00	12075.00 US\$	
11	28030010	CARBON BLACK	48000.000	K.G	2352000.00	48000.00 US\$	
12	28170001	ZINK OXIDE	21000.000	K.G	1852200.00	37800.00 US\$	
13	59021000	NYLON TYRE CORD WARP SHEET	66000.000	K.G	14553000.00	297000.00 US\$	
14	39011010	LDPE	6300.000	K.G	555660.00	11340.00 US\$	
				Total	57,807,015.00	1,179,735.00	

Decision: With DIPP letter dated 01.09.2010, the following adhoc norms are **approved**:

EXPORT ITEM		QTY	IMPORT ITEM	QTY
Special Nylon Bicycle Tyres (Coloured)		100 kg	1. Natural Rubber/ Synthetic Rubber (SBR/PBR/EPDM)	42.57 kg
			2. Bead wire	10 kg
			3. Carbon Black	8 kg
			4. Rubber Chemicals – Antioxidants/ Accelerator	1.98 kg

5. Other Misc. Material/Chemicals (viz. Pigments, Microcrystalline wax, Paraffin wax, softners, plasticizers, sulphur activators, Tackifiers/Gum Rosin, Dip Chemicals excluding resorcinol, mould release agent)	8 kg
6. Zinc oxide	1 kg
7. Nylon tyre Cord Warp Sheet	11 kg
8. Precipitated Silica	2 kg
9. Titanium Dioxide	5 kg
10. LDPE Granules	As per packing policy

Note:

1. In the import item at S. No. 1, synthetic rubber should not exceed 48% of the total rubber allowed.
2. Applicant should account for each type of synthetic rubber minus 5% wastage at the time of export.
3. Import of Rubber Chemicals at S. No. 4 and Misc. Chemical at S. No. 5 should be allowed with a value cap in accordance with General Note 8 of Handbook of Procedure, Volume-II.

Case No.:3/52/87-ALC1/2009	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved
HQ File :01/87/050/00426/AM10/	RLA File :03/95/040/00804/AM10/	Lic.No/Date:0310563865 10.03.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39235000	63/0- PLASTIC CLOSURES PRINTED SIZE : 28MM	80000.000	K.G	11162500.00	237500.00 US\$
				Total	11,162,500.00	237,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39235000	PLASTIC CLOSURES UNPRINTED SIZE : 28MM	82400.000	K.G	9682000.00	206000.00 US\$	Value & Qty
				Total	9,682,000.00	206,000.00	

Decision: With D/o C&PC OM No. 46011/73/2006-PC.II dated 01.09.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Closures (Size 28mm Printed)	1 MT	Plastic Closures (Size 28mm Un-Printed)	1.03 MT

11	Case No.:3/1/87-ALC1/2010	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00438/AM10/	RLA File :03/94/040/01080/AM10/	Lic.No/Date:0310566920 26.03.2010	Defer Date:15.09.2010
	Decision: Reply received from the firm and sent to D/o C&PC on 20.07.2010. Comments awaited.			

Case No.:20/11/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:22/87-ALC1/2010	Status:
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12			01.09.2010	Deferred
	HQ File :01/87/050/00107/AM11/	RLA File :05/24/040/00530/AM10/	Lic.No/Date:0510261477 30.03.2010	Defer Date:29.09.2010
Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.				

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Case No.:16/6/87-ALC1/2010	Party Name:TTK LIG LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved				
	HQ File :01/87/050/00033/AM11/	RLA File :04/24/040/00323/AM10/	Lic.No/Date:0410112812 01.04.2010				
Defer Date:							
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	
1	40141010	62/0- Condoms packed in aluminium foil contraceptives (condoms)	201810.000	Gross	209089500.00	4575263.00 US\$	
				Total	209,089,500.00	4,575,263.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40002600	KRATON IR 401 LATEX RAW MATERIAL	156462.486	K.G	118537386.00	2540994.00 US\$	Value & Qty
2	39100090	Silicone Fluid Lubricant	15337.560	K.G	3097827.00	66406.00 US\$	Value & Qty
3	76071999	Aluminium Foil Packing material	21074.009	K.G	6322203.00	135524.00 US\$	Value & Qty
				Total	127,957,416.00	2,742,924.00	

Decision: With DIPP letter dated 01.09.2010 and taking cue from SION No. A-1706, following adhoc norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Condoms packed in aluminium foil contraceptives (Condoms)	1 Gross	1. Kraton IR 401 Latex (Isoprene Rubber Based 63% DRC)	0.333 kg
		2. Silicon Fluid Lubricant	0.076 kg.
		3. Aluminium Foil (Packing material)	As per packing policy

14	Case No.:4/2/87-ALC1/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00004/AM11/	RLA File :05/24/040/00538/AM10/	Lic.No/Date:0510261712 05.04.2010	Defer Date:29.09.2010
	Decision: Deficiency letter issued to firm on 10.08.2010 giving 21 days time for submission of information. Reply is still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 21 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:2/3/87-ALC1/2010	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Rejected
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39172110	63/0- BLACK CONDUCTIVE LAY FLAT TUBING(Supplies made to 100% EOU of M/S. R.R. Industries, Bangalore) (Containing 37.00M.T of LLDPE Granules, 37.00 M.T. of LDPE Granules and 26.00 M.T. of Conbatch should account in the export product)	100.000	M.T	18900000.00	385714.00 US\$
				Total	18,900,000.00	385,714.00

Sl.No.	ITCHS Code	IMPORT ITEM.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011090	LLDPE GRANULES	40.700	M.T	2991450.00	61050.00 US\$	Qty
2	39011090	LDPE GRANULES	40.700	M.T	2991450.00	61050.00 US\$	Qty
3	32061900	CONBATCH	28.600	M.T	7007000.00	143000.00 US\$	Qty
				Total	12,989,900.00	265,100.00	

Decision: The Committee discussed case in light of Deficiency letter issued by D/o C&PC vide D/L No. **46011/35/2010-PC.II** dated **07.06.2010** to firm, followed by repeated reminders from DGFT on **12.07.2010** and **10.08.2010** giving **21 days** time to firm for submission of information. The Committee observed that the firm failed to furnish information despite repeated reminders. Hence, the Committee was unable to fix adhoc norms for want of information from firm and accordingly **rejected** the case. RLA will take further necessary action in this case.

16	Case No.:8/4/87-ALC1/2010	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00017/AM11/	RLA File :05/24/040/00018/AM11/	Lic.No/Date:0510262670 20.04.2010	Defer Date:22.09.2010
	Decision: D/L No. 46011/70/2009-PC.II dated 03.06.2010 issued by D/o C&PC to firm, followed by reminders from DGFT on 12.07.2010 and 10.08.2010 giving 21days time to firm for submission of information. Reply is still awaited from the firm.			

17	Case No.:14/6/87-ALC1/2010	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00031/AM11/	RLA File :03/95/040/00823/AM10/	Lic.No/Date:0310571304 26.04.2010	Defer Date:29.09.2010
	Decision: D/L No. 46011/40/2010-PC.II dated 03.06.2010 issued by D/o C&PC to firm, followed by reminder from DGFT on 03.08.2010 giving 21days time to firm for submission of information. Reply is still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 21 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.:35/6/87-ALC1/2010	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00052/AM11/	RLA File :03/94/040/00012/AM11/	Lic.No/Date:0310572193 29.04.2010	Defer Date:29.09.2010
	Decision: D/L No. 46011/34/2010-PC.II dated 24.06.2010 issued by D/o C&PC to firm, followed by reminder from DGFT on 12.08.2010 giving 21days time to firm for submission of information. Reply is still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 21 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:2/8/87-ALC1/2010	Party Name:TREXTA INDIA LEATHER ACCESSORIES MFG. CO. P. LTD	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved
HQ File :01/87/050/00057/AM11/	RLA File :04/24/040/00021/AM11/	Lic.No/Date:0410113657 11.05.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39269099	64/0- CARRYING CASE MADE OUT OF PU SYNTHETIC LEATHER - MODEL: INDCASE.09A	360000.000	Number	5400000.00	120000.00 US\$
				Total	5,400,000.00	120,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39211390	PU SYNTHETIC LEATHER 640-1/209/0.8mm for outer	7524.000	Sq. meter	966985.00	21067.20 US\$	Value & Qty
2	39211390	PU SYNTHETIC LEATHER 640-1/201/0.55 mm FOR LINING PURPOSE	7128.000	Sq. meter	883373.00	19245.60 US\$	Value & Qty
3	85051900	MAGNET CJ MAG (N35 D16 X 1 MM)	378000.000	Number	910800.00	19843.13 US\$	Value & Qty
				Total	2,761,158.00	60,155.93	

Decision: With DIPP letter dated 01.09.2010, following adhoc norms are **approved:**

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Carrying Case Made out of PU	1 No.	1. Rel. PU Synthetic Leather of Rel. Thickness	1.05 Sq. Meter / Sq. Meter content in export

	Synthetic Leather	2. Magnet of Rel. Size	Net to Net
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20	Case No.:3/11/87-ALC1/2010	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00090/AM11/	RLA File :35/24/040/00041/AM10/	Lic.No/Date:3510030284 21.05.2010	Defer Date:15.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 02.07.2010. Comments awaited.			

21	Case No.:4/11/87-ALC1/2010	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00091/AM11/	RLA File :35/24/040/00053/AM09/	Lic.No/Date:3510030310 24.05.2010	Defer Date:15.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 14.07.2010. Comments awaited.			

22	Case No.:7/11/87-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00094/AM11/	RLA File :07/24/040/00045/AM11/	Lic.No/Date:0710071829 28.05.2010	Defer Date:29.09.2010
	Decision: D/L No. 46011/45/2010-PC.II dated 09.07.2010 issued by D/o C&PC to firm, followed by reminder from DGFT on 12.08.2010 giving 21days time to firm for submission of information. Reply is still awaited from the firm. Hence, the Committee decided to issue another reminder to firm giving 21 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence..			

23	Case No.:3/17/87-ALC1/2010	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00146/AM11/	RLA File :11/21/040/00028/AM11/	Lic.No/Date:1110022562 08.06.2010	Defer Date:22.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 16.08.2010. Comments awaited.			

24	Case No.:1/22/87-ALC1/2010	Party Name:AMIAINTIT FIBERGLASS INDUSTRIES INDIA PVT.LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00187/AM11/	RLA File :17/24/040/00005/AM11/	Lic.No/Date:1710003405 09.07.2010	Defer Date:29.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 27.08.2010. Comments awaited.			

25	Case No.:1/19/87-ALC1/2010	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00151/AM11/	RLA File :03/95/040/00301/AM11/	Lic.No/Date:0310585100 27.07.2010	Defer Date:22.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.08.2010. Comments awaited.			

26	Case No.:5/19/87-ALC1/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00155/AM11/	RLA File :03/95/040/00316/AM11/	Lic.No/Date:0310585440 29.07.2010	Defer Date:22.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.08.2010. Comments awaited.			

27	Case No.:6/19/87-ALC1/2010	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00156/AM11/	RLA File :07/24/040/00128/AM11/	Lic.No/Date:0710073267 29.07.2010	Defer Date:22.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.08.2010. Comments awaited.			

28	Case No.:2/22/87-ALC1/2010	Party Name:LION RUBBER INDUSTRIES PVT LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00188/AM11/	RLA File :03/95/040/00374/AM11/	Lic.No/Date:0310587927 17.08.2010	Defer Date:15.09.2010
	Decision: Copy of application forwarded to DIPP on 30.08.2010. Comments awaited.			

29	Case No.:3/22/87-ALC1/2010	Party Name:LION RUBBER INDUSTRIES PVT LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00189/AM11/	RLA File :03/95/040/00375/AM11/	Lic.No/Date:0310587932 17.08.2010	Defer Date:15.09.2010
	Decision: Copy of application forwarded to DIPP on 30.08.2010. Comments awaited.			

30	Case No.:6/22/87-ALC1/2010	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00192/AM11/	RLA File :03/95/040/00309/AM11/	Lic.No/Date:0310588168 17.08.2010	Defer Date:29.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 10.08.2010. Comments awaited.			

31	Case No.:7/22/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00193/AM11/	RLA File :03/94/040/00439/AM11/	Lic.No/Date:0310588172 17.08.2010	Defer Date:29.09.2010
	Decision: Copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA with a copy to firm for sending the application expeditiously.			

32	Case No.:4/22/87-ALC1/2010	Party Name:AGLO PACKAGINGS PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00190/AM11/	RLA File :02/24/040/00097/AM11/	Lic.No/Date:0210146713 18.08.2010	Defer Date:29.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 30.08.2010. Comments awaited.			

Case No.:8/22/87-ALC1/2010	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved																					
HQ File :01/87/050/00194/AM11/	RLA File :03/94/040/00429/AM11/	Lic.No/Date:0310588465 19.08.2010	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>SL.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39011090</td><td>63/0- XLPE SIOPLAS COMPOUND</td><td>400.000</td><td>M.T</td><td>31957600.00</td><td>688000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>31,957,600.00</td><td>688,000.00</td></tr></table>				SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39011090	63/0- XLPE SIOPLAS COMPOUND	400.000	M.T	31957600.00	688000.00 US\$					Total	31,957,600.00	688,000.00
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																		
1	39011090	63/0- XLPE SIOPLAS COMPOUND	400.000	M.T	31957600.00	688000.00 US\$																		
				Total	31,957,600.00	688,000.00																		

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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINER LOW DENSITY POLYTHYLENE (LLDPE) BASE POLYMER	395.360	M.T	22464355.00	474432.00 US\$	Value
2	29310000	TRI - METHOXY VINYL SILANE (VTMOS) ADDITIVES	10.000	M.T	2130750.00	45000.00 US\$	Value
3	39123000	DI - CUMYLPEROXIDE (DCP) ADDITIVES	0.320	M.T	48486.40	1024.00 US\$	Value
4	38123090	ANTIOXIDANT STABILIZER	0.320	M.T	57577.60	1216.00 US\$	Value
				Total	24,701,169.00	521,672.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 17/87-ALC1/2010 dated 28.07.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1 kg	1. Liner Low Density Polyethylene (LLDPE)	0.9720 kg
		2. Tri-Methoxy Vinyl Silane (VTMOS)	0.0250 kg
		3. Di-Cumylperoxide (DCP)	0.0008 kg
		4. Antioxidant (Irganox 1024)	0.0008 kg

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Case No.:5/22/87-ALC1/2010	Party Name:BA YER MATERIALSCIENCE PVT LTD	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
HQ File :01/87/050/00191/AM11/	RLA File :04/24/040/00115/AM11/	Lic.No/Date:0410116475 20.08.2010	Defer Date:29.09.2010
Decision: Copy of application forwarded to D/o C&PC on 31.08.2010. Comments awaited.			

Case No.:9/22/87-ALC1/2010	Party Name:IRE-TEX PREMIER INDIA PVT.LTD,	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved
HQ File :01/87/050/00195/AM11/	RLA File :07/24/040/00160/AM11/	Lic.No/Date:0710073748 20.08.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39201019	63/0- POLYTHEYLENE FOAM CUSHIONS The Kg. content of relevant Polyetheylene foam thickness 1.5" to 2.5" is 118750 Kgs. and should reflect on the Shipping Bill of export.	118750.000	K.G	10073712.50	212750.00 US\$
				Total	10,073,712.50	212,750.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39201010	RELEVANT POLYETHYLENE FOAM(Thickness 1.5" to 2.5")	124687.000	K.G	8759750.00	185000.00 US\$	Value & Qty
				Total	8,759,750.00	185,000.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 25/87-ALC1/2009 dated 16.09.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Foam Cushions	1 kg	Relevant Polyethylene Foam (Thickness 1.5" to	1.05 kg/kg content in the export product

2.5")

Case No.:10/22/87-ALC1/2010	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Approved
HQ File :01/87/050/00196/AM11/	RLA File :03/95/040/00371/AM11/	Lic.No/Date:0310589128 24.08.2010	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39199090	62/0- tesa 4100 PVC Film Tape Size - 825 mm x 200 mtrs (480 rolls = 79200 SQM)	79200.000	Sq. meter	2449339.00	40823.00 EURO
2	39199090	62/0- tesa 68537 self adhesive PET film tape Size - 620 mm x 100 mtrs (480 rolls = 29760 Sqm)	29760.000	Sq. meter	7179558.00	119659.00 EURO
3	39199090	62/0- tesa 61320 self adhesive D/S PET film tape Size - 615 mm x 100 mtrs (320 rolls = 19680 Sqm)	19680.000	Sq. meter	6327555.00	105459.00 EURO
				Total	15,956,452.00	265,941.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39199090	tesa 4100 PVC Film tape Size - 825 mm x 4500 mtrs (22 rolls = 79992 Sqm)	79992.000	Sq. meter	1530837.00	25514.00 EURO	Value & Qty
2	39199090	tesa 68537 self adhesive PET film tape Size - 1250 mm x 100 mtrs (240 rolls = 30058 Sqm)	30058.000	Sq. meter	4487224.00	74787.00 EURO	Value & Qty

3	39199090	tesa 61320 self adhesive D/S PET film tape Size - 1240 mm x 100 mtrs (160 rolls = 19877 Sqm)	19877.000	Sq. meter	3954772.00	65912.00 EURO	Value & Qty
				Total	9,972,833.00	166,213.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 47/87-ALC1/2009 dated 17.02.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Adhesive Coated PET Film Tape (Width 681mm)	1 Sq. Mtr.	Relevant Adhesive Coated PET Film Tape in jumbo rolls (Width 1372mm)	1.007 Sq. Mtr.
TESA PVC Film Tape (width 22 mm)	1 Sq. Mtr.	Relevant TESA PVC Film Tape (Width 50mm)	1.136 Sq. Mtr.
Adhesive Coated PET Film Tape (Width 620mm)	1 Sq. Mtr.	Relevant Adhesive Coated PET Film Tape (Width 1250mm)	1.008 Sq. Mtr.

37	Case No.: 11/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00197/AM11/	RLA File :04/24/040/00127/AM11/	Lic.No/Date:0410116566 24.08.2010	Defer Date:15.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 31.08.2010. Comments awaited.			

38	Case No.:12/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:22/87-ALC1/2010 01.09.2010	Status: Deferred
	HQ File :01/87/050/00198/AM11/	RLA File :04/24/040/00125/AM11/	Lic.No/Date:0410116567 24.08.2010	Defer Date:15.09.2010
	Decision: Copy of application forwarded to D/o C&PC on 31.08.2010. Comments awaited.			

Meeting ended with thanks to Chair and all participants.
